

(e) If so, the details thereof ?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) and (b) Yes Sir, The Status paper on Employment and Role of Ministry of Labour which includes the restructuring of Employment Exchanges has been submitted to Planning Commission for inclusion in the Ninth Plan.

(c) The Approach to the Ninth Plan envisages priority to agriculture and rural development with a view to generating adequate productive employment and eradication of poverty. Productive employment is an important dimension of the state policy that seeks to achieve growth with equity. Greater productive employment will be generated in the growth process itself by concentrating on sectors, sub-sectors and technologies which are labour intensive, in regions characterised by higher rates of unemployment and underemployment.

(d) and (e) 329 vocational guidance units in the employment exchanges and 85 University Employment Information and Guidance Bureaux are functioning to provide necessary vocational guidance and information to the job-seekers and university students. These centres collect and compile occupational information and provide guidance and career counselling to the job-seekers.

Pending TADA cases in Courts

1005. SHRI JANARDAN PRASAD MISRA :
SHRI MANIBHAI RAMJIBHAI CHAUDHARI :
SHRI G.M. BANATWALLA :
SHRI JAGDAMBI PRASAD YADAV :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of TADA cases pending in TADA Courts, State-wise;

(b) the number of those released on bail and those still under detention, State-wise;

(c) whether the Government are aware of the slow pace of these pending cases;

(d) if so, the steps proposed to be taken to expedite the disposal of these cases;

(e) the steps taken by the Government to ensure that innocent persons are not harassed especially in view of the alleged wide abuse of the TADA Act;

(f) whether the Government propose to withdraw the pending TADA cases in view of the lapse of the TADA Act;

(g) if so, the details thereof; alongwith the time by which the persons under detention are likely to be released;

(h) if not, the reasons therefor; and

(i) the steps taken by the Government to release the men and women to above 60 years of age, who are suffering from ill health and detained under TADA ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) Updated information is being collected from States/UTs and will be laid on the table of the House.

(e) The instructions have been issued to State Government to comply with the instructions of the Hon'ble Supreme Court in relation to TADA cases.

(f) No, Sir.

(g) The question does not arise.

(h) Pending TADA cases have been reviewed by the State Review Committee and the Central Review Committee as per the directions of the Hon'ble Supreme Court in Kartar Singh case. As a result of these reviews, TADA charges have been dropped against as many as 24,576 persons. Now most of the cases that remain pertain to serious terrorist crimes. As such, withdrawal of these pending TADA cases will not be in public interest.

(i) Instructions will be issued to states to look into this aspect also.

Unethical Medical Research carried out on Cervical Cancer

1006. SHRI MOHAN SINGH :
PROF. AJIT KUMAR MEHTA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware that an unethical research being carried out on cervical cancer making women in Guineapigs by the doctors in Alipur village, Delhi;

(b) if so, whether any inquiry has been made by the Government into the unethical medical research being carried out in the village;

(c) if so, the details thereof; and

(d) the action taken by the Government in the matter ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) A community based study was carried out by Institute of Cytology & Preventive Oncology (ICMR) from January 1985 to March 1993 at Alipur Primary Health Centre. The study aimed at assessing the feasibility of screening for cervical precancerous and cancerous lesions by collection of Pap smear through the existing health infrastructure. The Project protocol including its ethical aspect was reviewed and accepted by the Scientific Advisory Committee of the Institute and Project Advisory Committee of the Project.

During the intervention phase of the study, a total of 5396 women were screened. None of the women screened had cancer. However, 19 cases of dysplasias were detected. Except one case of refusal, all moderate and severe dysplasias were managed and no experimental intervention effort was attempted.

(b) to (d) As there was no unethical aspect involved in this study, the question of inquiry does not arise. The back up service facility was kept in mind throughout the study period and all the women including those with dysplasia detected during this study were provided appropriate management.

Strike by Nurses in Delhi

1007. SHRI MOHAN RAWALE :
SHRIMATI GEETA MUKHERJEE :
SHRI K.C. KONDAIAH :
SHRI NADENDLA BHASKAR RAO :
SHRI RAJVEER SINGH :
SHRI K.P. NAIDU :
SHRI A.C. JOS :
SHRI DATTA MEGHE :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether more than eleven thousand nurses in 28 Government hospitals in the Capital went on an indefinite strike from May 5, 1998;

(b) if so, the reasons therefor;

(c) whether their strike is legal;

(d) whether any alternative arrangement was made to provide the essential medical services for the in-door patients and OPD patients;

(e) if so, the details thereof and if not, the reasons therefor;

(f) the steps taken by the Government to meet their demands and to implement the agreement earlier signed with them in September, 1997;

(d) whether before their indefinite strike on May 5, 1998 they had resorted to two-hour strike daily;

(h) if so, the details thereof; and

(i) the reaction of the Government to the frequent strikes resorted to by nurses of Delhi hospitals ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) 5337 Nurses working in the Government Hospitals in the Capital absented themselves from duty with effect from 5.5.98.

(b) The Delhi nurses Union were on Strike demanding the following :

- I. Up gradation of Pay Scales;
- II. Better Promotional Avenues;
- III. Enhancement of Nursing Allowances;
- IV. Accommodation Facilities;
- V. Establishment of Directorate of Nursing;
- VI. Filling up of Vacant Posts.

(c) As Conciliation Proceedings were in progress before the Asst. Legal Commissioner, prior to the commencement of the strike, the nurses should not have proceeded with the strike.

(d) and (e) The following contingency measures were initiated :-

A Control Room manned by Senior Doctors round the clock was started in 3 Central Government Hospitals; additional Beds were earmarked in Hospitals run by the Railways, Army and certain private Hospitals; Interns and Resident Doctors were engaged for performing specific duties, Nurses from allied organisations were deployed; decision to recruit fresh nurses to attend emergency care was taken; injunction orders were obtained by the Medical Superintendents from the Civil Court to prevent obstruction of other employees from performing duties.

(f) Government has inter alia approved :-

(i) upgradation of 1200 Posts benefiting 33.24% of nurses in the Central Government Hospitals;